

(c) and (d) Indian Missions and Posts abroad are readily accessible to all Indian citizens within their jurisdiction. The officials freely meet them with a view to provide assistance at the time of emergency. There is also a designated nodal officer in each Mission/Post abroad whose contact details/coordinates are prominently displayed in the concerned website/within the chancery premises to enable Indian citizens to contact them during emergencies round the clock. In all key Indian Missions/Posts, a 24x7 Helpline has been established to deal with issues of an urgent nature. Indian Nationals residing abroad are advised to register with the nearest Indian Mission/Post. This advice is also printed on the passports of Indian Nationals. Missions/Posts also keep in close touch with Indian Community Associations and Groups in the countries of their accreditation.

A dedicated Community Welfare Wing has been established in many of the Indian Missions/Posts abroad, headed by a senior India-based officer to exclusively cater to Indian nationals in that country. These Wings are responsible for looking after all aspects of welfare of Indian Nationals residing abroad.

Ministry from time to time, issues instructions to all Indian Missions/Posts abroad reiterating a more proactive approach by our Heads of Missions/Posts in dealing with the problems faced by Indian Nationals living in the country of their accreditation.

#### **ASEAN conference for prevention of radicalization**

1608. SHRI K. R. ARJUNAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government plans to host a conference with the Association of Southeast Asian Nations (ASEAN) to share experiences and ideas on prevention of radicalisation;

(b) whether it is a fact that the countries want to learn from each other's best practices on promoting de-radicalisation amid the onslaught of ISIS and other extremist ideologies; and

(c) whether countries in the region from ASEAN to Gulf have agreed to coordinate efforts to counter radicalisation and misuse of religion by groups and countries for inciting hatred and terrorisms to deal with growing ISIS threat?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) to (c) During the 14th ASEAN-India Summit held on September 8, 2016 at Vientiane, Lao PDR, it was agreed to cooperate towards addressing traditional and non-traditional security challenges, including in areas of de-radicalisation and prevention of violent extremism. India conveyed its willingness

to take concrete steps to enhance the scope of cooperation in deradicalisation and counter terrorism.

India engages with several countries in the region including through the mechanism of Joint Working Groups on Counter Terrorism to share information, best practices and experiences in countering radicalisation and terrorism.

**Indian women defrauded by NRI spouses**

1609. SHRIMATI VIPLOVE THAKUR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government has received petitions from Indian women stating that their Non-Resident Indian spouses have defrauded by marrying them under false pretences;

(b) if so, the details thereof during the last three years and the current year, case-wise;

(c) the arrests, if any, made in this regard during that period;

(d) the number of persons undergoing trial during that period; and

(e) the constraints faced by Government in minimizing the delays in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) The Ministry has been receiving petitions from Indian women stating that their overseas Indian spouse has hidden the fact that he is already married or has a partner. Their petitions pertain to abandonment of the Indian woman by overseas Indian spouse either in India or in the foreign country after marriage.

(b) Details regarding seven petitions received during the last three years and current year in Ministry and our Missions abroad, are given in the Statement (*See below*).

(c) The Ministry does not have data about arrests of overseas Indians in India on charges of defrauding Indian women, as this data is available with State Governments.

(d) Data about overseas Indians arrested in foreign countries for cheating Indian women is not made available to Indian Missions on grounds of privacy and confidentiality as per local law in those countries.

(e) Constraints faced by the Government in minimizing delays in such cases are:—